

Shri Vidya Charan Shukla: I introduce the Bill.

13.05 hrs.

**RE: PREVENTIVE DETENTION
(CONTINUANCE) BILL**

The Deputy Minister in the Ministry of Home Affairs (Shri Vidya Charan Shukla): I want to make just one small statement. You had mentioned earlier something about copies of the statement containing information about the working of the Preventive Detention Act. 530 copies have already been supplied to the Lok Sabha Secretariat, and these are available to the Members at the Publications Counter.

Shri U. M. Trivedi (Mandsaur): On a point of clarification. He says that copies have been sent to the Lok Sabha Secretariat. Does it mean that the Bill will be taken up today for discussion? In that case, when shall we get time to read the statement? Let some time be given to us for reading it before the Bill is taken up here.

Shri Surendranath Dwivedy (Kendrapara): Let it be taken up at 4 P.M.

Shri U. M. Trivedi: Let it be taken up at 4 P.M.

Mr. Speaker: I am told that it is a very short statement and it would not take much time.

Shri U. M. Trivedi: It may be short but there should be some time provided for us to go through it.

Mr. Speaker: All right, we shall have two hours for that purpose.

12.06½ hrs.

**KERALA APPROPRIATION (No. 3)
BILL,* 1966**

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1966-67.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Kerala for the services of the financial year 1966-67."

The motion was adopted.

Shri Sachindra Chaudhuri: I introduce the Bill.

13.07 hrs.

**KERALA APPROPRIATION (No. 4)
BILL,* 1966**

The Minister of Finance (Shri Sachindra Chaudhuri): I beg to move for leave to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1963 in excess of the amounts granted for those services and for that year.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of the State of Kerala to meet the amounts spent on certain services during the financial year

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†Introduced with the recommendation of the President.